

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 96/TT/2019**

**Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 of 400 kV D/C Rangpo-Kishanganj Section, 2 nos. of line bays and 2 nos. of 63 MVAR reactors of 400 kV Teesta III-Kishanganj Transmission System for 2014-19 period.

**Date of Hearing** : 11.2.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member

**Petitioner** : Teestavalley Power Transmission Limited

**Respondents** : PTC India Limited &Ors.

**Parties present** : Shri Tarun Johri, Advocate, TPTL  
Ms. Shikha Singh, Advocate, TPTL  
Shri Jaideep Lakhtakia, TUL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the instant petition is filed for determination of transmission tariff for Asset-I: Ckt- 1( c) of 400 kV D/C Rangpo LILO Point-Kishanganj transmission line alongwith 1 no. of line bays and 1 no. of 63 MVAR reactors at Kishanganj Sub-station and Asset-II: Ckt-2 (a) of 400 kV D/C Rangpo LILO Point-Kishanganj D/C transmission line alongwith 1 no. of line bays and 1 no. of 63 MVAR reactors at Kishanganj Sub-station. He further submitted that the petitioner has, vide affidavit dated 28.11.2019, already submitted the information sought in RoP of hearing dated 8.8.2019. He submitted that there was time over-run of 70 months and 9 days in respect of Asset-I and 71 months and 16 days for Asset-II. He submitted that the time over-run was beyond the control of the petitioner and requested to condone the same. He submitted that none of the respondents have filed reply to the petition.

2. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 23.3.2020:-

(a) Asset-wise statement of discharge of hard cost during the period,



- (b) Asset-wise IDC and normative IDC calculation, alongwith soft copy, indicating the amount and date of drawl of loans, rate of interest(s) and repayment of loans, if any,
- (c) Details of financial expenses including penal interest, if any, duly certified by auditor,
- (d) Date and amount of deployment of equity,
- (e) Asset-wise statement of discharge of IDC and IEDC during the period for the assets;
- (f) Asset-wise details of IEDC during the period of time over-run of the assets i.e. from SCOD to actual COD alongwith liquidated damages recovered or recoverable, if any,
- (g) Supporting documents in respect of amount and date of drawl, repayment schedule and rate of interest of loans deployed for the assets.

3. The Commission directed the petitioner to comply with the above directions within the specified timeline and further observed that no extension shall be granted on that account.

4. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

